

GAHC010124092023



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : Cont.Cas(C)/354/2023

DR. CHYAWAN PRAKASH MEENA
S/O SH ROOP CHAND MEENA,
RESIDENT OF VPO- SEWA, TEHSIL GANGAPUR CITY, DISTT- SAWAI
MADHOPUR (RAJ) 322219
PRESENTLY POSTED DIG (OPS) OF BORDER SECURITY FORCE,
MASIMPUR, SILCHAR, ASSAM.

VERSUS

RAJA GHOSH, IRS AND 4 ORS
THE CHIEF COMMISSIONER OF INCOME TAX,
HQRS, AAYKAR BHAWAN, 3RD FLOOR,
G.S. ROAD, CHRISTIAN BASTI,
GUWAHATI- 781005.

2:P RAJ
INCOME TAX OFFICER (TDS)

WARD NO. 1 RANGE SILCHAR

C-R BUILDING
CIRCUIT HOUSE ROAD

SILCHAR
ASSAM
788001.

3:SOMA SENGUPTA
INCOME TAX OFFICER

ITO
MANTRIBARI ROAD EXTENSION

DHALESWAR
AGARTALA
TRIPURA

799001.

4:C DEEPAK SINGH
IRS
THE COMMISSIONER OF INCOME TAX
TDS
NER

GUWAHATI
AAYKAR BHAWAN

G.S. ROAD
CHRISTIAN BASTI

GUWAHATI- 781005.

5:AMRENDRA KUMAR
CCIT
THE PRINCIPAL COMMISSIONER OF INCOME TAX

AAYKAR BHAWAN
M G ROAD
SHILLONG- 793001

Advocate for the Petitioner : MR. A GOYAL

Advocate for the Respondent :

BEFORE
HONOURABLE MR. JUSTICE KALYAN RAI SURANA

ORDER

Date : 21.06.2023

Heard the learned counsel for the petitioner.

Alleging wilful and deliberate non-compliance of order dated 03.02.2023 passed in WP(C) 404/2023, the petitioner has filed this contempt petition under

Sections 11 and 12 of the Contempt of Courts Act, 1971 read with Article 215 of the Constitution of India.

Issue notice returnable in 4 (four) weeks.

The petitioner shall take steps within 2 (two) days for service of notice on the respondents by registered post with A/D.

The pendency of this contempt petition shall not be a bar for the respondents to comply with the order of the Court.

List after 4 (four) weeks.

JUDGE

Comparing Assistant